

Central Information Commission

Appeal No. CIC/WB/A/2006/00337

Date: 23.5.2006

Right To Information Act- Section 19

Name of Appellant : Smt. Murti Devi

Name of Public Authority : DDA, Delhi

Facts:

The appellant Smt Murti Devi, a senior citizen made a request on December 8, 2005 to Deputy Director, LSB (R), Narela Zone, DDA regarding return of earlier lease deed papers that were not executed of Plot No 46 Packet 13 Sector A-6 at Narela residential scheme. These papers were submitted to DDA on 16/11/1998 but were not returned to the appellant even after eight years. To know about this the appellant filed an RTI Application on 2/2/06 to Sri B.S Jaglan, OSD (RL) DDA. In response it was stated that the file is in process and action will be taken at the earliest. Aggrieved by this decision the appellant on 6th March 2006 moved in first appeal to the Commissioner (Land) DDA. Assistant Director (LSB) sent a reply to this to the appellant on 9th March 2006 stating that you are requested to attend the office of Deputy Director to collect the lease deed personally and submit the copy of endorsement of lease deed executed in respect of Plot No 52 Pkt 13 Narela for office record. However, no action has been taken till the date of her appeal

Decision Notice

The Commission directs the Land Sales Branch of the DDA that the lease deed is returned to the appellant within 15 days, under intimation to this Commission, failing which the PIO will render himself liable to penalty u/s 20 of the RTI Act, 2005.

(Wajahat Habibullah)
Chief Information Commissioner
30/6/'06

Authenticated True Copy. Additional Copies of orders shall be supplied against application and payments of charges prescribed under the Act to the CPIO of this Commission.

(PS Shreyaskar)
Asst Registrar
30/6/'06